

ITEM NO.1706

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39658/2023

GUFRAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.199403/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.199404/2023-EXEMPTION FROM FILING O.T. and IA No.199405/2023-EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 199405/2023 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 06-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
[IN CHAMBER]

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Mr. Ashish Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Farrukh Rasheed, learned counsel for the applicant-petitioner states that pursuant to the order dated 09.10.2023 of this Court, the applicant has surrendered before the Additional Sessions Judge, Court No. 2, Azamgarh on 04.11.2023. He further states that he is lodged in District Jail, Azamgarh. Learned Counsel also states that the surrender proof has been e-filed (D.No. ED-SCIN01-46901-2023). Let the original certificate given by the Court of Additional Sessions Judge along with a custody certificate from the District Jail, Azamgarh be filed within two weeks. On filing the same, the matter be processed in accordance with the rules subject to the order of the competent authority.

(KAPIL TANDON)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)